Report by the Indian company receiving amount of consideration for issue of shares / convertible debentures under the FDI Scheme

(To be filed by the company through its Authorised Dealer Category – I bank, with the Regional Office of the Reserve Bank under whose jurisdiction the Registered Office of the company making the declaration is situated, not later than 30 days from the date of receipt of the amount of consideration, as specified in para 9 (I) (A) of Schedule I to Notification No. FEMA 20/2000-RB dated May 3, 2000)

Permanent Account		ı	ı				·	
Number (PAN) of the								
investee company given								
by the IT Department								

No.	Particulars	(In Block Letters)
1.	Name of the Indian company	
	Address of the Registered Office	
	· ·	
	Fax	
	Telephone	
	e-mail	
2	Details of the foreign investor/ co	llaborator
	Name	
	Address	
	Country	
3.	Date of receipt of funds	
4.	Amount	In foreign currency In Indian Rupees
5.	Whether investment is under	Automatic Route / Approval Route
	Automatic Route or Approval	
	Route	
	If Approval Route, give details (ref.	
	no. of approval and date)	

6.	Name of the AD Category – I bank through whom the remittance is received					
7.	Address of the AD Category – I bank					
	the FIRC/s evidencing the receipt of res as above is enclosed.	consideration for issue of shares / convertible				
	norised signatory of nvestee company)	(Authorised signatory of the AD)				
(Star	mp)	(Stamp)				
FOR USE	E OF THE RESERVE BANK ONLY:					
Unique Identification Number for the remittance received:						